

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20th August 2018 (Partially modified on 27th August 2018 and 17th September 2018) , it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **Monday 24th September 2018:**

The Hon'ble Shri Justice
S. S. KEMKAR
AND
The Hon'ble Shri Justice
SARANG V. KOTWAL

(Court Room No. 21)

APPELLATE SIDE MATTERS

For admission, hearing and order matters therein :-

(A) All Civil Writ Petitions for admission, hearing and order matters therein:-

i) relating to the Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to M.R.T.P. concerning above mentioned areas.

ii) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.

(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.

(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.

ORIGINAL SIDE MATTERS

For admission, hearing and order matters therein :-

(A) All Civil Writ Petitions for admission, hearing and order matters therein:-

i) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.

(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.

(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.

The Hon'ble Shri Justice
RANJIT MORE
AND
The Hon'ble Smt. Justice
BHARATI H. DANGRE

(Court Room No. 40)

APPELLATE SIDE MATTERS

For admission, hearing and order matters therein :-

(A) All Criminal Public Interest Litigations not assigned to other Courts.

(B) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge sheet, Complaints.

(C) Criminal Confirmation Cases with connected Appeals.

(D) All Conviction Appeals through Jail irrespective of years and Applications therein.

(E) Writ Petitions relating to furlough, Parole, Remission and Commutation of Sentence.

(F) All Preventive Detention matters.

(G) Habeas Corpus matters and Criminal References

(H) All Civil Writ Petitions and Public Interest Litigations relating to Education.

(I) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).

(J) All other criminal work not assigned to other Courts.

ORIGINAL SIDE MATTERS

For admission, hearing and order matters therein :-

(A) All Criminal Public Interest Litigations not assigned to other Courts.

	(B) All Civil Writ Petitions and Public Interest Litigations relating to Education.
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	(C) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).
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Dated 21st September 2018

By order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay